

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 203
IB-361/ND/2023

IN THE MATTER OF:

Alisped India Pvt. Ltd.

...

Applicant/Petitioner

Versus

Bhagwati Products Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 06.09.2023

CORAM:

**SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Sr. Adv. Arvind Nayyar, Adv. Shahan Ulla, Adv. Nikunj Mahajan

For the Respondent : Sr. Adv. Ramesh Singh, Adv. Vivek Malik, Adv. Vivek Sinha

ORDER

Ld. Senior Counsels appearing for the parties submitted that the parties would talk to each other and would try to find out a solution qua the alleged defaulted amount. Having submitted so, they prayed for a short adjournment. At their request, the hearing in the captioned petition is deferred to 20.09.2023.

**Sd/-
(L. N. GUPTA)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**